

**GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**LOK SABHA
UNSTARRED QUESTION NO. 4016
TO BE ANSWERED ON 10TH AUGUST, 2018**

FUNDS TO FSSAI

4016. SHRI SUNIL KUMAR MONDAL:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state the details of the funds allocated for the enhancing Food Safety and Security against adulteration in food items during the financial year 2017-18, State/UT-wise?

**ANSWER
THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND
FAMILY WELFARE
(SHRI ASHWINI KUMAR CHOUBEY)**

The enforcement of FSS Act, 2006, Rules and Regulations made thereunder primarily lies with the State/UT Governments. Regular surveillance, monitoring, inspection and random sampling of food products aimed at ensuring that the food products meet the standards laid down under Food Safety and Standards Act, 2006, and the rules and regulations made thereunder are undertaken by the officials of Food Safety Departments of the respective States. Food Safety and Standards Authority of India (FSSAI) does not allocate funds to States for such regular enforcement activities.

However, a Central Sector Scheme for “Strengthening of Food Testing System in the Country including Provision of Mobile Food Testing Labs” has been rolled out by the Government with an outlay of Rs.481.95 crore for implementation during the period from 2016-17 to 2018-19. The Scheme envisages upgradation of 42 state food laboratories (at least one in each State/UT and two in larger States) with state of the art analytical equipment. This would inter alia enhance Food Safety and security against adulteration in food items.

During the financial year 2017-18, grant of Rs. 67.70 crore was released to 16 States/UTs towards strengthening of the food testing system . State/UT-wise details of fund released are at **Annexure-1**. Besides this, 26 Mobile Food Testing Laboratories called Food Safety on Wheels (FSWs) each costing Rs.38.5 lakh (including GST) were sanctioned/delivered to 21 States/UTs with a recurring grant of Rs.5 lakh per mobile laboratory towards petrol, oil, lubricants and consumables. The state wise details of FSW(s) sanctioned/delivered are available at **Annexure-II**.

State/UT-wise details of fund released during the financial year 2017-18

| Sl. No. | Name of State/UT | Grant released (Rs. In crore) |
|----------------|-------------------------|--------------------------------------|
| 1 | Assam | 3.50 |
| 2 | Chhattisgarh | 0.35 |
| 3 | Delhi | 4.25 |
| 4 | Goa | 4.25 |
| 5 | Gujarat | 0.35 |
| 6 | J & K | 12.50 |
| 7 | Karnataka | 8.50 |
| 8 | Kerala | 8.50 |
| 9 | Manipur | 0.50 |
| 10 | Meghalaya | 0.50 |
| 11 | Nagaland | 2.00 |
| 12 | Punjab | 3.50 |
| 13 | Tamil Nadu | 6.00 |
| 14 | Telangana | 2.50 |
| 15 | Uttar Pradesh | 2.00 |
| 16 | West Bengal | 8.50 |
| | Total | 67.70 |

State/UT-wise details of FSW sanctioned/delivered during the financial year 2017-18:-

| S. No. | Name of the State/UT | Number of FSW(s) | Cost, including recurring cost (Rs. in crore) |
|---------------|-----------------------------|-------------------------|--|
| 1 | Arunachal Pradesh | 1 | 0.435 |
| 2 | Assam | 1 | 0.435 |
| 3 | Chandigarh | 1 | 0.435 |
| 4 | Chhattisgarh | 2 | 0.870 |
| 5 | Goa | 1 | 0.435 |
| 6 | Gujarat | 2 | 0.870 |
| 7 | Haryana | 1 | 0.435 |
| 8 | Himachal Pradesh | 2 | 0.870 |
| 9 | Jammu & Kashmir | 2 | 0.870 |
| 10 | Jharkhand | 1 | 0.435 |
| 11 | Karnataka | 1 | 0.435 |
| 12 | Kerala | 1 | 0.385 |
| 13 | Manipur | 1 | 0.435 |
| 14 | Meghalaya | 1 | 0.435 |
| 15 | Nagaland | 1 | 0.435 |
| 16 | Odisha | 1 | 0.435 |
| 17 | Punjab | 2 | 0.870 |
| 18 | Rajasthan | 1 | 0.435 |
| 19 | Tamil Nadu | 1 | 0.435 |
| 20 | Telangana | 1 | 0.435 |
| 21 | Uttarakhand | 1 | 0.435 |
| | Total | 26 | 11.260 |